

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1271
ANSWERED ON:01.12.2005
IMPLEMENTATION OF MINIMUM WAGES ACT
Khanna Shri Avinash Rai

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Minimum Wages Act and other Labour Laws are applicable on civilian employees of Border Road Organisation (BRO);
- (b) if so, whether the Government is aware that BRO is not giving minimum wages to the labourers working under them;
- (c) if so, the reasons therefor;
- (d) the action taken against the officials found guilty for violating of labour laws; and
- (e) the steps taken by the Government to ensure the implementation of Minimum Wages Act and other labour laws in BRO?

Answer

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

- (a) The Minimum Wages Act, 1948 is not applicable to regular civilian employees of the Border Roads Organisation (BRO). The Workmen Compensation Act, 1923 is however, applicable to them.
- (b) Labour is engaged in the Border Roads Organisation (BRO) on daily or monthly rates of wages depending upon the availability of work and budget with BRO. The daily or monthly rates of wages are fixed by the Chief Engineer in consultation with the local Civil authorities which is not less than the minimum wages fixed under the Minimum Wages Act, 1948.
- (c) to (e): Does not arise.